CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 527/MP/2026

Subject : Petition under Sections 79(1)(c) and (k) of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022, inter alia seeking relaxation and/or removal of the difficulty arising from the summary closure of the Petitioner's application for non-solar-hour access (integration of Battery Energy Storage System) filed within the Right of First Refusal (RoFR) window, solely on account of an inadvertent mismatch between the authorised signatory of the affidavit and the authorised signatory who digitally signed the application, both authorised under the same Board Resolution; and seeking directions to revive, restore and process the Petitioner's Application with protection of the Petitioner's RoFR priority.

Petitioner : Litsolaire Energy Private Limited (LEPL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Petition No. 528/MP/2026

Subject : Petition under Sections 79(1)(c) and (k) of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022, inter alia seeking relaxation and/or removal of the difficulty arising from the summary closure of the Petitioner's application for non-solar-hour access (integration of Battery Energy Storage System) filed within the Right of First Refusal (RoFR) window, solely on account of an inadvertent mismatch between the authorised signatory of the affidavit and the authorised signatory who digitally signed the application, both authorised under the same Board Resolution; and seeking directions to revive, restore and process the Petitioner's Application with protection of the Petitioner's RoFR priority.

Petitioner : Khaba Renewable Energy Private Limited

Respondent : Central Transmission Utility of India Limited (CTUIL)

Petition No. 532/MP/2026

Subject : Petition under Sections 79(1)(c) and (k) of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022, inter alia seeking relaxation and/or removal of the difficulty arising from the summary closure of the Petitioner's application for non-solar-hour access

(integration of Battery Energy Storage System) filed within the Right of First Refusal (RoFR) window, solely on account of an inadvertent mismatch between the authorised signatory of the affidavit and the authorised signatory who digitally signed the application, both authorised under the same Board Resolution; and seeking directions to revive, restore and process the Petitioner's Application with protection of the Petitioner's RoFR priority.

Petitioner : Luceo Solar Private Limited

Respondent : Central Transmission Utility of India Limited (CTUIL)

Petition No. 551/MP/2026

Subject : Petition under Sections 79(1)(c) and (k) of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022, inter alia seeking relaxation and/or removal of the difficulty arising from the summary closure of the Petitioner's application for non-solar-hour access (integration of Battery Energy Storage System) filed within the Right of First Refusal (RoFR) window, solely on account of an inadvertent mismatch between the authorised signatory of the affidavit and the authorised signatory who digitally signed the application, both authorised under the same Board Resolution; and seeking directions to revive, restore and process the Petitioner's Application with protection of the Petitioner's RoFR priority.

Petitioner : Enren-I Energy Private Limited

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **16.10.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Shreyshth Ramesh Sharma, Advocate, LEPL
Shri Akash Lamba, Advocate, LEPL
Shri Vedant Choudhary, Advocate, LEPL
Shri Nilesh, Advocate, LEPL

Record of Proceedings

Learned counsel for the Petitioners submitted that the present Petitions have been filed *inter alia* seeking relaxation and/or removal of the difficulty arising from the summary closure of the Petitioners' application for non-solar-hour access (integration of Battery Energy Storage System) filed within the Right of First Refusal (RoFR) window, solely on account of an inadvertent mismatch between the authorised signatory of the affidavit and the authorised signatory who digitally signed the application, both authorised under the

same Board Resolution, and seeking directions to revive, restore, and process the Petitioners' Application with protection of the Petitioners' RoFR priority. Learned counsel submitted that CTUIL's impugned closure is wholly disproportionate to the nature of the defect. The learned counsel further submitted that subsequent to the closure of the Petitioners' applications on the above ground by CTUIL in March, 2026, the Petitioners, without prejudice, also submitted fresh applications, albeit under the general route; however, such applications are subject to general queue priority and residual bay/transmission margin availability, carrying no assurance of the allocation. Accordingly, the learned counsel pressed for an interim direction to CTUIL not to create any third-party right over non-solar-hour capacity corresponding to the Petitioners' applications during the pendency of the present Petitions.

2. After hearing the learned counsel for the Petitioners, the Commission directed as under:

(a) Admit and issue notice to the Respondent.

(b) The Respondent to file its reply, if any, within two weeks with a copy to the Petitioners, who may file their rejoinder, if any, within a week thereafter.

(c) In the meantime, the capacity corresponding to the Petitioners' non-solar hour applications shall not be allocated to any third party until further orders.

3. The Petitions will be listed for hearing on **10.11.2026**.

By order of the Commission

sd/-
(T.D. Pant)
Joint Chief (Law)